

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:269

ANSWERED ON:10.11.2010

IMPLEMENTATION OF RTE ACT

Katoch Smt. Chandresh Kumari;Sivasami Shri C.;Thakor Shri Jagdish

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the name of the States who have drafted model rules and regulations for the implementation of Right to Education;
- (b) the details of the increase in the ratio of children going to school after the implementation of the RTE Act; State-wise;
- (c) the steps taken by the Government for effective implementation of said Act;
- (d) whether the Government is planning to increase education cess to stop privatization of primary education; and
- (e) if so, the details thereof?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT(SHRI KAPIL SIBAL)

(a): The States of Arunachal Pradesh, Manipur, Orissa and Sikkim have notified the State Rules under the Right of Children to Free and Compulsory Education (RTE) Act, 2009.

(b): The enrolment of students in class I to VIII state-wise as per Select Education Statistics (SES) 2007-08 is given in Annexure. As per national sample survey conducted through Social & Rural Research Institute (SRI) – a unit of International Marketing Research Bureau (IMRB), the number of Out of School Children has reduced from 1.34 crore children in 2005 to 81.5 lakh children in 2009.

(c): The Central Government has taken several steps for implementation of the RTE Act, including (a) preparation of Model Rules to enable the States to formulate the State Rules under the Act; (b) notifying the Right of Children to Free and Compulsory Education Rules, 2010; (c) notifying the National Council for Teacher Education (NCTE) as the academic authority under section 23(1) of the RTE Act and the National Council of Educational Research and Training (NCERT) as the academic authority under section 29(1) of the Act; (d) constitution of a National Advisory Council (NAC) under section 33(1) of the Act; (e) harmonization of norms of the Sarva Shiksha Abhiyan (SSA) with the provisions of the RTE Act; (f) laying down the minimum qualifications for a person to be eligible for appointment as a teacher in schools; (g) consultation at various forums with the State Governments and other stakeholders regarding implementation of the Act, including the meeting of the State Education Ministers on 18th June, 2010 and the meeting of the Central Advisory Board on Education (CABE) on 19th June, 2010, (g) revising the fund sharing pattern between the Centre and State Governments for implementing the Sarva Shiksha Abhiyan (SSA) programme as per the RTE norms.

(d) & (e): There is no such proposal.